GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

LOK SABHA

UNSTARRED QUESTION NO.2037. TO BE ANSWERED ON MONDAY, THE 30TH JULY, 2018.

SPECIAL GROUP FOR FOREIGN INVESTMENT

2037. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उदयोग मंत्री

- (a) whether the Government proposes to create a special group to keep tabs on any violation of its foreign investment policy by online retail platforms such as Amazon, Flipkart and Myntra;
- (b) if so, the details thereof;
- (c) whether the walmart and flipkart deal will directly affect small traders of the country and if so, the details thereof;
- (d) whether the Government proposes to intervene and take suitable action to uplift small businesses in the country and if so, the details thereof; and
- (e) the measures taken or being taken by the Government to protect the interests of nearly 10 lakh traders?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI C.R. CHAUDHARY)

- (a) & (b): No Madam. However, any violation of Foreign Direct Investment (FDI) policy regulations is covered by the penal provision of the FEMA, 1999. Reserve bank of India administers the FEMA and Enforcement Directorate under the Ministry of Finance is the authority for the enforcement of FEMA.
- (c): No such assessment has been made by the Government.
- (d) & (e): FDI in retail has been allowed in a calibrated manner after intensive consultations with stakeholders including concerned Ministries/ Departments, State Governments, apex industry chambers, Associations and other organizations. Suggestions/views received from various stakeholders and public on various aspects of FDI regime are examined before taking appropriate action.
